

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

CP No. 226/2019 in OA No. 3515/2018

This the 09th day of December, 2019

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J) Hon'ble Mr. Pradeep Kumar, Member (A)

- Nagar Nigam and Shikshak Sangh Regd.
 Through its Vice-President
 Shri Suresh Chandra
 At NCP School, Krishna Vihar
 Delhi-86.
- 2. Suresh Chandra
 Aged about 52 years
 S/o Rajmal Singh
 Principal, MCPS
 Tilak Nagar 4 II (Boys)
 SDMC, New Delhi-18, Group B.
- 3. Ram Niwas
 S/o Dhana Ram
 Aged about 51 years
 MCPS C-1, Janakpuri-II
 South DMC, New Delhi-58, Group B.
- 4. Vibha Singh
 W/o S.P. Singh
 Aged about 55 years
 Assistant Teacher
 MCPS Mahila Colony
 Shahdara Zone
 EDMC, New Delhi-92, Group B. ... Applicant

(through Sh. P. Chandra for Sh. Ranjit Sharma)

Versus

1. Dr. P.K. Goyal, Commissioner South Delhi Municipal Corporation



At SP Mukherjee Civic Centre JLN Marg, New Delhi-2.

- 2. Smt. Varsha Joshi, Commissioner North Delhi Municipal Corporation SP Mukherjee Civic Centre JLN Marg, New Delhi-2.
- 3. Smt. Dibag Kaur, Commissioner East Delhi Municipal Corporation At Udyog Sadan, Patparganj, Delhi-92.

Respondents

(through Sh. R.K. Jain for R. No. 1, Sh. H.K. Gangwani for R. No. 2 and Sh. M.S. Reen for R. No. 3)

ORDER (Oral)

Hon'ble Mrs. Justice Vijay Lakshmi:

- Sh. P. Chandra, appeared as proxy counsel for Sh. Ranjit Sharma, learned counsel for the applicants, Sh. R.K. Jain, learned counsel for respondent no. 1, Sh. H.K. Gangwani, learned counsel for respondent no. 2 and Sh. M.S. Reen, learned counsel appeared for respondent no. 3.
- 2. We have heard learned counsel for the applicants and for the respondents and have perused the records.
- 3. A compliance affidavit has been filed by the respondents, which is on record.
- 4. On 17.09.2018, this Bench had passed the following order:
 - "5. In the circumstances, the OA is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexure A-2(colly.) representations of the applicants and to pass appropriate reasoned and speaking orders thereon, in



accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the OA be enclosed to this order."

- 5. The respondent Nos. 1 and 3 have already passed the speaking order in compliance of the order of this Bench. The respondent no. 2 is only a proforma party.
- 6. In view of the fact that order has been complied with, the Contempt Petition stands closed. Notices are discharged.

(Pradeep Kumar) Member (A) (Justice Vijay Lakshmi) Member (J)

/ns/